

No.01-03/GA/2016-FSSAI
FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
3RD FLOOR, FDA BHAWAN, KOTLA ROAD,
NEW DELHI-110002.

dated the 16th Sept 2016

INVITATION OF BIDS FOR CREATION OF ADDITIONAL SPACE BY TEMPORARY LIGHT
WEIGHTED CONSTRUCTION ON THE LINE OF PORTA CABIN ON TOP
OF FDA BHAVAN, KOTLA ROAD, NEW DELHI-110 002

1. Bids in sealed cover are invited for selection of an agency for construction/establishing additional floor area on top of FDA Bhawan, Kotla Road, New Delhi-11 002 using light weighted material on the line of Porta Cabin/Pre-Engineering structure for approx. 500 sqm area from an experienced and established Agency/Firm/ Company capable of undertaking the requisite work as per details indicated in Part-II of this RFP.

2. The bids are to be submitted in two parts viz Technical and Price Bid. Technical bid will contain EMD, an undertaking for acceptance of all terms and conditions, qualification document, Cost of Tender Document (if downloaded from the official website) and the Price Bid will be as per the prescribed format i.e. Appendix-C attached with this RFP. Please super-scribe the above mentioned Title, RFP number and date of opening of the Bids on the sealed cover to avoid the Bid being declared invalid.

3. The address and contact numbers for sending Bids or seeking clarifications regarding this RFP are given below -

(a) **Bids/Queries to be Addressed to:** Head (GA & Legal), Food Safety and Standards Authority of India (FSSAI), 3rd Floor, FDA Bhawan, New Delhi-110 001.

(b) **Postal Address for Sending the Bids:** Head (GA & Legal), Food Safety and Standards Authority of India (FSSAI), 3rd Floor, FDA Bhawan, New Delhi - 110 001.

(c) **Name/Designation of the Contact Person:** Raj Singh, Head (GA & Legal)

(d) **Telephone Number of the Contact Person:** 011-23230997

(e) **Tele-Fax number of the Contact Person:** 011-23230997

(f) **E-Mail ID:** r.singh@nic.in, gadmin@fssai.gov.in

4. This RFP is divided into five Parts as follows:
- (a) **Part I** – Contains General Information and Instructions for the Bidders about the RFP such as the time, place of submission and opening of tenders, Validity period of tenders, etc.
 - (b) **Part II** – Contains essential details of the works/services required, such as the Technical Specifications, Delivery Period, Mode of Delivery and Consignee details.
 - (c) **Part III** – Contains Standard Conditions of RFP.
 - (d) **Part IV** – Contains Special Conditions applicable to this RFP and which will also form part of the contract with the successful Bidder.
 - (e) **Part V** – Contains Evaluation Criteria and Format for Price Bid.
5. This RFP is being issued with no financial commitment and the FSSAI reserves the right to change or vary any part thereof at any stage. FSSAI also reserves the right to withdraw the RFP, should it become necessary or considered appropriate at any stage without assigning any reason therefor.

PART I – GENERAL INFORMATION

1. **Last Date and Time for Depositing the Bids.** 13th October, 2016 at 1300 hrs.

The sealed Bids, both Technical and Commercial should be deposited/reach by the due date and time. The responsibility to ensure this lies with the Bidder.

2. **Manner of Depositing the Bids.** Sealed Bids should be either dropped in the Tender Box earmarked for the purpose at 3rd Floor, FSSAI, FDA Bhavan, Kotla Road, New Delhi-110 002 or sent by post at the address given above so as to reach by the due date and time. Late tenders will not be considered. No responsibility will be taken for postal delay or non-delivery/non-receipt of Bid documents.

3. **Time and Date for Opening of Bids.** Sealed Bids received by the due date / time will be opened at **1500 hrs on 13th Oct, 2016**. If due to any exigency, the due date for opening of the Bids is declared a closed holiday, the Bids will be opened on the next working day at the same time or on any other day/ time, as intimated by the Buyer.

4. **Location of the Tender Box:** 3rd Floor, FSSAI, FDA Bhavan, Kotla Road, New Delhi-110 002 as mentioned above.

5. **Place for Opening of Bids.** Bids will be opened in the Conference Room on 3rd/4th Floor of FDA Bhavan in office premises of FSSAI, Kotla Road, New Delhi -110 002. The Bidders may depute their representatives, duly authorized in writing, to attend the opening of Bids on the due date and time. **Rates and important commercial/technical clauses quoted by all Bidders will be read out in the presence of the representatives of all the Bidders.**

This event will not be postponed due to non-presence of bidders or their representative due to any reason. Please note that only the Technical Bid would be opened on the time and date mentioned above. The schedule for opening of Price Bid will be intimated after acceptance of the Technical Bid. Commercial/Price Bid of only those firms will be opened, whose Technical Bids are found compliant/suitable after Technical Evaluation is done.

6. **Submission of Bids.** Bids should be forwarded by Bidders under their original memo/letter pad inter-alia furnishing details like TIN number, VAT/Service Tax number, Bank address with NEFT Account details, etc and complete postal & e-mail address of their office. The following aspects are to be kept in mind by firms/companies whilst submitting their bids:-

(a) Bids against this RFP are required to be submitted under a two-bid system as per the technical requirements indicated at **Para (5) and (6) of Part –II of this RFP**. The technical bids are to be accompanied with requisite EMD and other related supportive documents and if not paid, an amount of Rs.500/- as Tender Fee in the form of a Bank Draft/Pay Order/Banker's Cheque drawn in favour Sr. Accounts Officer, FSSAI payable at Delhi/New Delhi.

(b) Bids are to be submitted in separate sealed covers / envelopes containing sealed technical and commercial bids. Bids are to be duly marked with the title as '**Technical Bid for Temp Construction on Top of FDA Bhavan**' or '**Price Bid for Temp Construction on Top of FDA Bhavan**'. The Master Cover in which the Technical and Commercial bids are to be enclosed needs to be labelled with the Title of RFP i.e '**Bid for Temp Construction on Top of FDA Bhavan**'.

(c) Commercial/Price bids of only the technically qualified bidders would be opened/considered.

7. **Clarification of RFP.** Bidders may seek clarifications in writing regarding this RFP document within one week of issue of RFP. FSSAI shall respond in writing to any such request for clarifications and all such clarifications shall also be posted on the official website of FSSAI i.e. www.fssai.gov.in. It is recommended that all bidders physically inspect the venue for the proposed works and services to get an accurate estimation of the requirements, prior to submission of their Bids. Should they need any assistance in this regard, the same would be provided viz permission to inspect the site, entering premises etc.

8. **Pre-Bid Conference.** A pre bid meeting will be held on 05.10.2016 at 11 AM in the office of Food Safety and Standards Authority of India at 3rd Floor, FDA Bhawan, Kotla Road, New Delhi-110 002, to clarify issues and to answer queries on any matter pertaining to the Bid / that may be raised. The bidders willing to attend the pre-bid conference are requested to inform the FSSAI beforehand in writing or through email. They may also bring their queries in writing which could also be sent through email not later than three days before the scheduled date of pre-bid meeting. The bidders are requested to examine the Qualifying and Technical requirements of the Bid Documents so as to avoid any confusion/scope of not adhering to fulfilling the required conditions and submission of supportive documents along with the bid. In case bidders choose to offer or suggest with better features/specifications/design etc; and concept/material to be used the same shall be discussed by the bidders in the pre-bid meeting and bidders shall also clearly spell out the advantages and superiority of taking such deviations, if they considered it more appropriate and necessary for betterment of the proposed work in writing. The documentary evidence for offering such suggestions with

justification shall have to be submitted to FSSAI during the pre-bid meeting. Based on Employer confirmation on these points, bidder will submit its offer and will not be allowed to take any further technical deviation at the time of submission of technical offer. Minutes of pre-bid conference/meeting, including the text of the queries raised and the responses/suggestions given, together with any responses prepared after the meeting, will be transmitted without delay to all purchasers of the bidding documents. Any changes which may become necessary as a result of pre bid meeting shall be made by the Employer exclusively through the issue of an addendum and not through the minutes of the pre bid meeting. It may be noted that Non-attendance at the pre bid meeting will not be a cause for disqualification of a bidder. The maximum number of participants from an applicant, who chooses to attend the Pre-Bid Conference, shall not be more than two persons. The representatives attending the Pre-Bid Conference shall be in possession of an authority letter, duly signed by the authorised signatory of his/her Organisation.

9. During evaluation and comparison of bids, the FSSAI may, at its discretion, ask the bidder for clarification of his bid. No post-bid clarification on the initiative of the bidder will be entertained.

10. Canvassing by the Bidder in any form, unsolicited letter and post-tender correction may invoke summary rejection with forfeiture of EMD. Conditional tenders will be rejected.

11. Bidders unwilling to quote should ensure that intimation to this effect reaches before the due date and time of opening of the Bid, failing which the defaulting Bidder may be delisted for the given range of works/services/items as mentioned in this RFP.

12. **Validity of Bids.** The Bids should remain valid for a period of **120 days** from the last date of submission of the Bids.

13. **Earnest Money Deposit.** Bidders are required to submit Earnest Money Deposit (EMD) for amount of **Rs.8,50,000/-** (Rupees Eight Lakh Fifty Thousand Only) along with their bids. The EMD may be submitted in the form of an Account Payee Demand Draft, Fixed Deposit Receipt, Banker's Cheque or Bank Guarantee from any of the commercial banks in an acceptable form in favour of **Sr. Accounts Officer, FSSAI** payable at **New Delhi**. EMD of the unsuccessful bidders will be returned to them at the earliest after expiry of the final bid validity and latest on or before the 30th day after the award of the contract. The EMD of the successful bidder would be returned, without any interest whatsoever, after the receipt of Performance Guarantee from them as provided in part-IV of this RFP. The EMD will be forfeited if the bidder withdraws or amends/impairs or derogates from the tender in any respect within the validity period of their tender. The Bidders registered with the Central Purchase Organisation, National Small Industries Corporation (NSIC) or the concerned Ministry or Department are exempted from submission of EMD. However, supportive documents claiming waiver/exemption is to be attached.

14. **Rejection of Bids.** Canvassing by the Bidder in any form, unsolicited letter and post-tender correction may invoke summary rejection with forfeiture of EMD. Conditional tenders will be rejected. Bids not submitted as per prescribed format will also be rejected.

15. **Unwillingness to Quote.** Bidders unwilling to quote should ensure that intimation to this effect reaches before the due date and time of opening of the Bid, failing which the defaulting Bidder may be delisted for the given range of items as mentioned in this RFP.
16. **Validity of Bids.** The Bids should remain valid for at least 120 days from the last date of submission of the Bids.

PART II – ESSENTIAL DETAILS OF ITEMS/SERVICES REQUIRED

1. **Introduction.** FSSAI, an autonomous body functioning under Min of Health & Family Welfare intend to create additional infrastructure on top of its office premises at FDA Bhawan, Kotla Road, New Delhi – 110 001 with a view to have an additional office space urgently required due to the expansion of this Authority. The construction would be temporary in nature and no RCC work for roofs/walls shall be allowed and therefore the material used for construction has to be light weighted on the line of Porta Cabin or alike. However, the walls & roofs would be insulated properly to avoid heat inside the constructed area using PU or alike material or anti heat element/substance as per details specified in scope/description of work. It would be an air conditioned space with ultra-modern facilities at par with international standards of creating conference room/office area. The necessary preventive measures of energy saving by way of using LED lights only and for provisioning of Solar Panels on roof tops with approx 45 degree slant towards south west so as to have the ready built space/infrastructure to set up solar panels and requisite wiring for the same as per on site requirement. The total area available for construction is more than 700 sqm, however, only around 500 sqm area would be utilised leaving the remaining as an open space for the scope of firefighting equipment/water dispenser pipes/valves etc. The details for the requisite construction area are mentioned in RFP and the layout plan, overall design/dimension etc; is attached as Appendix-B to this RFP.
2. The construction material shall be light weighted. The Pillars/steel structure would be rust free light weighted Steel Iron based and the structure shall be reinforced by a framework of metal trusses architecturally designed.
3. The selected agency will ensure the load bearing capacity and stability of the proposed structure together with its installations.
4. Ceiling height should not be less than 9 ft from the usable floor area with canopy for the proposed construction area giving minimum visibility from the front side of the building.
5. The edges of flooring shall be well concealed. All types of electrical wires and Telephone/AV cables to be used shall be of specification laid down by the organisers in line with local rules and electrical wiring for all installations and equipment will be concealed/embedded. The sanitary provisions would also be taken care of as per requirement so as to avoid any modifications/breakage at later stage. Proper fire safety measures are to be followed while carrying out electrical wiring as per guidelines & standards duly cleared by designated authorities and Organisers.

6. **Schedule of Requirements or Scope/Description of Work to be carried out:**

General Description:

- (i) The entire work is to be performed as per bill of quantities, tender drawings, technical specifications, other tender documents and directions of the buyer. The broad subdivision of scope of work is given as under, for general understanding. However, this is in no way limits the work for successful completion and commissioning of the complex.
- (ii) Supply, installation and commissioning of Pre-engineered building using Light Gauge Steel Frame Technology (As per detailed specifications) including substructure and super structure, wall cladding, roofing and false ceiling, Sunshades, insulation in Roof & Walls, Internal & External Wall Painting, flooring, skirting and dado, doors and windows, plumbing, electrification, Plinth beam protection, demolition of existing structure on the roof. (Electrical & Plumbing fixtures shall be in Clients scope).
- (iii) Design of steel structure.
- (iv) Testing and commissioning of the whole package to the satisfaction of the buyer.
- (v) All work shall be performed in accordance with tender drawings, technical specifications, schedule of items and directions of the buyer or its authorised person.
- (vi) All items to be executed as per the details given in the item description, detailed technical specifications, with reference to CPWD specifications, Indian and international standards and/or best available industry practice and as per direction and approval of concerned FSSAI official.
- (vii) The Bidder shall fully apprise himself of the prevailing conditions at the proposed site, climatic conditions including monsoon pattern, soil conditions, local conditions and site specific parameters and shall include for all such conditions and contingent measures in the bid, including those which may not have been specifically brought out in the specifications.

Accordingly, detailed engineering for steel structure based on tender drawings shall have to be carried out by the bidder taking into considerations the requirements submitted with the tender. The successful bidder shall have to get the structural design of the steel structure done as per the prevailing IS codes. The structural design shall have to be got approved from the buyer before actual start of the work. The successful bidder shall have to construct the structure within the stipulated time frame.

- (viii) The successful bidder shall have to give One-year free comprehensive guarantee for maintenance and repair for all above mentioned works. The

bidder shall have to keep agency for maintenance & repairs for the prescribed period.

- (ix) The successful bidder shall have to give shop drawings of all works for approval of FDA before starting the execution of item.

GENERAL GUIDELINES

- (x) All proposed structure design shall be as per latest NBC Guidelines (For Lighting, Ventilation, Space requirement etc).

All structure shall be designed incorporating the provisions for barrier free environment for physically disabled persons.

SPECIFICATIONS:

- (xi) **Item:** Design, Supply, Transportation and Installation of Pre Engineered Structure using anti rust Light Gauge Steel Frame, wall cladding, roofing, insulation, sunshades, soffits, coat of suitable primer etc. complete as per the Tender drawings, technical specifications and instruction of Engineer-in charge.

- (xii) Structural Frame

Structural frame for wall studs, bracings, floor joists, runners, roof truss and purlins etc shall be made of cold rolled light gauge steel of thickness minimum 0.75mm/0.95mm and above as per design requirements with minimum 550 MPa of yield strength. The steel shall be galvanized with minimum 275 gsm coating of zinc as per applicable Indian or international standards. Wall panels shall be made of standard "C" section of approximately 89 mm / 150mm web sizes as per design requirement. However higher sizes may be allowed as per design requirement subject to approval.

- (xiii) Sections made of LGSF are to be designed to withstand all loads such as dead load, live load, wind load as per IS 875 and seismic load as per IS 1893 for all possible load combinations. The item includes usage of connection accessories like Heavy duty tension ties, light duty holdons, twist straps etc for better structural stability. Sufficient provisions should be made in the structure for fixing door-windows, sunshades, sanitary installations, Provision for load & installation of Solar Panels on Sloping Roof, electrical fittings and allied fixtures like AC's, light weight Wall paneling, geysers etc. The sections should be with dimples for flush screw fixing to assemble the section at site and should be suitable for concealed wiring/plumbing system. The structural framing system to be securely fixed to the civil structural foundation system.

- (xiv) Hot rolled steel sections/built up sections complying to IS: 2062 with minimum yield strength of 250 MPa can be used in the areas where use of LGSF is not sufficient from the loading criteria with the prior intimation and approval of EIC. Any other part of the structural steel framework (if required-like provision for ducts/ Curtain Walls etc.) could be made out of RHS/SHS (Rectangular Hollow Section / Square Hollow Sections) as per IS 4923 with minimum yield strength of 240 N/mm².
- (xv) The gap between bottom steel track and plinth beam is to be filled with 6mm thick neoprene rubber having adequate width as per design to provide damping and resist any sort of water leakage.

Design loads

- (xvi) The building and structure shall be designed in accordance with the National Building Code of India and all loads and load combinations such as dead load & live load and wind load as per IS 875 & seismic load as per IS 1893 Part I.

Sloping Roof

- (xvii) Sloping roof shall be done using pre-coated galvanized iron profile sheets (size, shape pitch of corrugation and colour as approved by engineer in charge) 0.5 mm +/- 5% total coated thickness (TCT) thick in 260 mps steel grade with zinc coating @120 gsm as per IS: 277 and, 5-7 microns' epoxy primer on both side of the sheet and polyester top coat 15-18 microns. Sheet should have protective guard film of 25 microns minimum to avoid scratches while transportation and should be supplied as desired by engineer in charge. The sheet shall be fixed using self-drilling self- tapping screws with EDPM seal. Minimum roof projection along all sides of building shall be as per tender drawings.
- (xviii) Under insulation of minimum 50 mm thick fiber glass wool conforming to IS: 8193 density 16 kg/m³ with aluminium foil backing.
- (xix) Eaves gutter and downpipes shall be fixed all around the building. Gutter and down pipe sizes should be as per design and as per the approval of engineer in charge. Gutters shall be made of GI sheets of thickness 0.6 mm, properly sealed for water leakages etc. Downpipes made of PVC of appropriate diameter should be provided at all strategic locations up to nearest catch-pit / drain at ground level, with spacing not more than 12 meters. Exposed surfaces eaves gutter shall be covered with Everest 12 mm thick Fibre cement board lining (IS: 16862-2000) and as approved by engineer in charge.

Walls

- (xx) The exterior face of the building shall be provided with double layer (double skin) of Everest fibre cement boards. The outer surface of LGSF External wall shall be wrapped with Breather foil. The 1st outer layer is fixed with Everest 12

mm thickness heavy duty high pressure steam cured fibre cement board. (as per IS: 14862, Type –A, Category 4) followed by 2nd outer layer with Everest 6 mm thickness heavy duty high pressure steam cured fibre cement board. (as per IS: 14862, Type –A, Category 4) fixed in overlapping pattern and Inner layer is fixed with Everest 12 mm thickness normal fibre cement board. (As per IS: 14862, Type –B, Category 3).

- (xxi) All internal partitions shall be fixed with Everest 12 mm thickness normal fibre cement board. (as per IS: 14862, Type –B, Category 3), all dry areas (where there is no wall tile cladding) shall be additionally provided with another layer of 12.5mm thick Gypsum board (as per IS 2095 Part 1). All cement boards shall also comply with fire resistance indices conforming to BS 476 Part 5, 6, 7 & 22.
- (xxiii) 2mm to 5mm grooves shall be provided while fixing adjacent cement fiber boards with countersunk self-driven screws and the gap shall be filled with PU sealant (Colour of PU sealant to match with colour of texture paint) or as approved by engineer in charge. Double layer boards shall be fixed in staggered pattern. The gypsum board shall be finished jointing compound, jointing tapes to attain a smooth finish and a coat of primer to be applied to the gypsum board.
- (xxiv) Wall insulation with mineral wool of 50 mm thickness and density 48 Kg/m³ shall be provided to fill all voids of external and internal walls.
- (xxv) Exposed MS section, if any, shall also be covered with cement fiber boards and gypsum board as per exterior and interior surfaces as given above. For the toilet pipes necessary arrangements shall be done to conceal them with cement boards and make openable arrangements for maintenance.
- (xxvi) All sunshades, soffits and underside of exposed roofs (such as roof projections/ balconies) shall be finished with Everest 12 mm thick heavy duty high pressure steam cured fibre cement board. (as per IS: 14862, Type –A, Category 6). Sunshades to be provided over all external openings (minimum 300 mm wider than the width of opening), with 600 mm projection or as per tender drawings or as approved by engineer in charge.

Design and drawing submissions

Following submissions are required:

- (xxvii) Design basis report including master list of drawings and documents for approval, covering all aspects of designs, parameters, assumptions, references, structural idealization / mathematical model, loading cases, load combinations, basis of analysis and design of all buildings, facilities, systems and structures etc. shall be furnished and got approved before

commencement of detailed engineering. Contractor shall be responsible for the collection of data, norms from NTPC and other, as needed for satisfactory completion of work, based on the Architectural tender drawings Structural analysis & design using 3-D modeling and Staad software.

- (xxviii) Structural frame support reactions for all load cases and load combinations for which foundation support system shall be designed by the owner.
- (xxix) Shop drawings for door-windows, plumbing system, electrical conduits etc or as mentioned in the specifications or as desired by engineer in charge, as per tender drawings or detailed working drawings issued by the owner.
- (xxx) Any other coordinated drawings/details desired by the owner for the satisfactory completion and commissioning of the Pre-engineered building.
- (xxxi) Bidder shall submit all documents and drawings as per the followings:

Drawings: - Soft copy via e-mail / C-folder for all drawings.
- After approval of drawings 3 Hard copies of each construction drawing shall be submitted to Owners site office.

As Built Drawings: - In CD/USB/DVD

Design/Document - Soft copy via e-mail/ C-folder and two set of hardcopies.

(xxxii) Commencement of construction, fabrication and erection shall be done after approval of the relevant documents and drawings. All drawings shall be of standard sizes (Metric System) and shall be made on AutoCAD. All documents shall be made using MS office.

Method of Measurement

(xxxiii) Outer to outer wall shall be measured for calculating plan area including covered verandah & porch. sun shades etc shall not be considered for measurement.

Rates

(xxxiv) The rate shall include the cost of labour and materials in all the operations described above. The item shall be executed in coordination with other items, for the successful commissioning of the complete pre-engineered building, such as civil work for foundation and plinth, flooring, skirting & dado, Door & windows, false ceiling, Electrical and plumbing system, piping, electrical conduits, finishing etc, which will be paid under separate items.

(xxxv) **Civil Foundation:** As per standard engineering practices to ensure that the structure is fully secured and should have the capacity to bear any external force viz wind, rain etc.at top floor level.

- i. Providing & laying in position cement concrete in base 1:4:8 (1 cement: 4 coarse sand: 8 Graded stone aggregate 40mm nominal sizes)
- ii. Excavation of Base Work on terrace & back filling of available excavated area.
- iii. Brick work with bricks of class designation 75 in Cement Mortar ratio 1:6 (1 Cement: 6 Coarse Sand)
- iv. Providing & laying RCC Plinth beam of 150mm x 230mm with nominal reinforcement of 8mm torsional steel in wall areas for anchoring of LGSF wall by means of Anchor Fastener of suitable size.
- v. Sand Filling upto 50 mm over compacted surface.
- vi. Providing & laying in position cement concrete in floor 1:3:6 (1 Cement: 3 Coarse Sand : 6 Graded Stone Aggregate 20mm Nominal size) 75mm thick.
- vii. Plinth Protection of average 50mm thick 1:5:10 and 300mm in width (Sloping from 3 inches to 1 inch)

(xxxvi) **Flooring & Wall Tiling:**

- i. Floor tiles and skirting (100 mm height) in general & dry areas shall be of Vitrified Tiles 600x600mm of approved color laid on a bed of 20mm thick cement mortar 1:3 (1Cement:3 Coarse sand) finished with a flush pointing in tile grout with matching pigment including preparation of surface, cleaning etc complete. (Base Price – Rs. 100/Sqft) (Kajaria or equivalent make).
- ii. Toilet area - Minimum 7 mm thick antiskid tiles of Kajaria make approved equivalent of approved colour & quality.
- iii. Glazed Ceramic Tiles of 300x450mm or 300x300mm as available up to height of 2100mm in toilets shall be used for Dado/ wall tiles, of approved color and make, fixed on the wall with the help of adequate adhesive, finishing, cleaning etc complete. Joints to be finished with tile grout with matching pigment etc. Complete

(xxxvii) **Water Proofing Wet Areas:**

Water proofing with blastomeric modified APP polymer membrane reinforced with non-woven fibre in Toilet areas.

(xxxviii) **Internal & External Wall Paint:**

Internal Wall Paint : Providing & applying 2 coat of Plastic Emulsion paint including a coat of primer (Asian - Ace - Apex).

External Wall Paint : Providing & applying 2 coat of Exterior weather coat with sealant and cement primer coat on external surface of fiber cement boards. (Asian)

(xxxix) **False Ceiling:**

Providing and fixing tiled false ceiling of approved materials of size 595x595 mm in true horizontal level, suspended on inter locking metal grid of hot dipped galvanized steel sections (galvanized @ 120 grams/ sqm, both side inclusive) consisting of main "T" runner with suitably spaced joints to get required length and of size 24x38 mm made from 0.30 mm thick (minimum) sheet, spaced at 1200 mm center to center and cross "T" of size 24x25 mm made of 0.30 mm thick (minimum) sheet, 1200 mm long spaced between main "T" at 600 mm center to center to form a grid of 1200x600 mm and secondary cross "T" of length 600 mm and size 24x25 mm made of 0.30 mm thick (minimum) sheet to be interlocked at middle of the 1200x600 mm panel to form grids of 600x600 mm and wall angle of size 24x24x0.3mm and laying false ceiling tiles of approved texture in the grid including, required cutting/making, opening for services like diffusers, grills, light fittings, fixtures, smoke detectors etc. Main "T" runners to be suspended from ceiling using GI slotted cleats of size 27 x 37 x 25 x 1.6 mm fixed to ceiling with 12.5 mm dia and 50 mm long dash fasteners, 4mm GI adjustable rods with galvanized butterfly level clips of size 85 x 30 x 0.8 mm spaced at 1200 mm center to center along main T, bottom exposed width of 24 mm of all T-sections shall be pre-painted with polyester paint, all complete for all heights as per specifications, drawings and as directed by Engineer-in-charge. GI Metal Ceiling Lay in plain Tegular edge Global white color tiles of size 595x595 mm, and 0.5 mm thick with 8 mm drop; made of GI sheet having galvanizing of 100 gms/sqm (both sides inclusive) and electro statically polyester powder coated of thickness 60 microns (minimum), including factory painted after bending.

(xxxx) **Doors:**

The door shutter panel will be of 25mm thk puff panel having PPGI lipping all round duly fixed to the frame using 3 hinges. The door will be with fly mesh shutter. Each door shutter shall be having 1 nos. Aldrop of 250 mm, 1 nos. 100 mm tower bolt fixed on inside & 2 nos. 150 mm 'D' shaped handle.

(xxxxi) **Windows:**

Sliding window shall be provided with all fitments. The window frame and window shutter will be manufactured using suitable Aluminium sections. The window shutter shall be provided with glazing of 5mm thk plain glass fixed using rubber gasket. The window shall be provided with fly mesh fixed from outside using aluminium flat & rivets.

(xxxxii) **Sunshades:**

Suitable sun shades made out of 0.50 mm PPGL sheets will be provided to all

external windows and doors not covered under verandah. The minimum projection for the sun shade shall be 450 mm and 300 mm wider than the width of the opening.

(xxxxiii) **Electricals:**

Providing electrical work comprising of PVC Conduiting, Point wiring (Havells FRLS), Modular Switches, Sockets with boxes & respective cover plate (Havells make) (All other fittings & fixtures in clients' scope)

(xxxxiv) **Plumbing:**

Providing Plumbing Lines in Toilets of 20mm PPR pipes with UV layer & glass coating for external water supply & 16mm Polyethylene pack pipes for Internal water supply with elbows, bends & T's limited to the building structure only. (All Other Fittings & Fixtures in clients' scope).

7. The details of work description with estimated qty which would be required for the proposed construction work is given below: -

DETAILED WORK DESCRIPTION TO BE CARRIED OUT ON 5th FLOOR FDA BHAWAN

Sl. No.	Description of work	Tenta-tive Qty	Unit
1	<p>Superstructure : Designing, fabricating, supplying & erection at site (Roof top level i.e.upto 20 metre height) of pre engineered / prefabricated light weight single storey without staircase steel structure as follows: The structure shall consist of works as under:- Structural Framework:- Fabrication and supply of the walls panels, roof trusses joists shall be all made up of roll-formed cold rolled lipped "C" steel sections of width 89mm or 150 mm made out sheet thickness ranging from 0.75mm to 1.20 mm with Zinc/Galvalume coating of 275GSM and steel yield strength of 550MPa i/c portal frame made of HR steel if required to accommodate large rooms including the base plate anchor bolts etc. Purlin:- GI hot section/ Galvalume "C" section Runner: Cold rolled lipped "C" steel sections shall be provided @ interval of 750 mm c/c for hanging of lights / false ceiling . Roofing:- Metal profile PPGL 0.5mm TCT in colours as approved Roof Insulation:- 16kg/m³, 50mm thk Fiber glass roof insulation External Wall Cladding:- 12mm thick Heavy duty Fiber cement boards of exterior grade Building Paper – Breather Foil on external face of LGSF wall.. Internal wall cladding:- 12 mm thick Normal fiber cement boards upto bottom of truss/joist,However the clear height of bottom of truss/joist shall not be less than 3.0 mtr from floor level . Internal Wall Lining – 12.5mm thk Gypsum Plaster board with necessary fixing with necessary screws and finishing with jointing</p>	401	Sqm

	<p>compound and jointing tape etc. Wall Insulation:- 50mm thick mineral wool 48kg/m³ density. Suitable sun shades made out of 0.50 mm PPGL sheets will be provided to all external windows and doors not covered under verandah. The minimum projection for the sun shade shall be 450 mm and 300 mm wider than the width of the opening. Gutter and down take pipe:- Valley Gutter and down take pipe as per Architectural and actual requirements Finishing:- Ready to paint surface for interior & exterior including Jointing & a coat of cement primer Soffit and Eaves or equivalent Lining :- External Soffit and Eaves Lining with Fiber cement Boards All civil work upto plinth level/Roof top level where the prefabricated structure to be erected shall be paid separately as per requirement & site conditions. The work shall be executed as per drawing enclosed with the NIT. (The outside dimensions in plan of the light gauge metal frame shall be measured for working out the area payable under this item. However, cut-out/opening shall be deducted from the above measured areas. Nothing extra shall be paid for roof projections/sunshades, or height.) (Note: Split up of components of this item is not permitted, all relevant works in this item shall be executed by specialised LGSF OEM only)</p>		
2	CIVIL WORK: Excavation of Base Work on terrace & back filling of available excavated area with demolition of any RCC/Brick wall.	535	Sqm
3	Providing RCC Plinth beam of 150 x 230mm with nominal reinforcement of 8mm TMT bars & M20 concrete for fixing of LGSF wall by means of anchor fastener.	200	metre
4	Providing & laying in position cement concrete in floor 1:3:6 (1 Cement: 3 Corase Sand : 6 Graded Stone Aggregate 20mm Nominal size) 75mm thick. With Water Proofing	44	Cum
5	Plinth beam edge Protection of average 50mm thick 1:5:10 and 300mm in width (Sloping from 3 inches to 1 inch)	5	Cum
6	Flooring (Dry Area): Floor tiles and skirting (100 mm height) in general & dry areas shall be of Vitrified Tiles 600x600mm of approved color laid on a bed of 20mm thick cement mortar 1:3 (1Cement:3 Coarse sand) finished with a flush pointing in tile grout with matching pigment including preparation of surface, cleaning etc complete. (Base Price – Rs. 100/Sqft) (Kajaria make)	441	Sqm
7	Flooring (Wet Area): Toilet area - Minimum 7 mm thick antiskid tiles of Kajaria make approved equivalent of approved colour & quality.	56	Sqm
8	Wall Tiling (Toilet Area): Glazed Ceramic Tiles of 300x450mm or 300x300mm as available up to height of 2100mm in toilets shall be used for Dado/ wall tiles, of approved color and make, fixed on the wall with the help of adequate adhesive, finishing, cleaning etc	218	Sqm

	complete. Joints to be finished with tile grout with matching pigment etc. Complete		
9	Water Proofing (Toilet wall area): Water proofing with plastomeric modified APP polymer membrane reinforced with non woven fibre in Toilet areas upto 7ft height.	269	Sqm
10	Internal Wall Paint : Providing & applying 2 coat of Plastic Emulsion paint including a coat of primer (Asian - Ace - Apex).	490	Sqm
11	External Wall Paint : Providing & applying 2 coat of Exterior weather coat with sealant and cement primer coat on external surface of fiber cement boards. (Asian)	671	Sqm
12	False Ceiling : Providing and fixing tiled false ceiling of approved materials of size 595x595 mm in true horizontal level, suspended on inter locking metal grid of hot dipped galvanized steel sections (galvanized @ 120 grams/ sqm, both side inclusive) consisting of main "T" runner with suitably spaced joints to get required length and of size 24x38 mm made from 0.30 mm thick (minimum) sheet, spaced at 1200 mm center to center and cross "T" of size 24x25 mm made of 0.30 mm thick (minimum) sheet, 1200 mm long spaced between main "T" at 600 mm center to center to form a grid of 1200x600 mm and secondary cross "T" of length 600 mm and size 24x25 mm made of 0.30 mm thick (minimum) sheet to be interlocked at middle of the 1200x600 mm panel to form grids of 600x600 mm and wall angle of size 24x24x0.3mm and laying false ceiling tiles of approved texture in the grid including, required cutting/making, opening for services like diffusers, grills, light fittings, fixtures, smoke detectors etc. Main "T" runners to be suspended from ceiling using GI slotted cleats of size 27 x 37 x 25 x 1.6 mm fixed to ceiling with 12.5 mm dia and 50 mm long dash fasteners, 4mm GI adjustable rods with galvanized butterfly level clips of size 85 x 30 x 0.8 mm spaced at 1200 mm center to center along main T, bottom exposed width of 24 mm of all T-sections shall be pre-painted with polyester paint, all complete for all heights as per specifications, drawings and as directed by Engineer-in-charge. GI Metal Ceiling Lay in plain Tegular edge Global white color tiles of size 595x595 mm, and 0.5 mm thick with 8 mm drop; made of GI sheet having galvanizing of 100 gms/sqm (both sides inclusive) and electro statically polyester powder coated of thickness 60 microns (minimum), including factory painted after bending.	441	Sqm
13	Doors: The door shutter panel will be of 25mm thick puff panel having PPGI lipping all round duly fixed to the frame using 3 hinges. The door will be with fly mesh shutter. Each door shutter shall be having 1 nos. Aldrop of 250 mm, 1 nos. 100 mm tower bolt fixed on inside & 2 nos. 150 mm 'D' shaped handle.	29	Sqm

14	Windows: Sliding window shall be provided with all fitments. The window frame and window shutter will be manufactured using suitable Aluminium sections. The window shutter shall be provided with glazing of 5mm thk plain glass fixed using rubber gasket. The window shall be provided with fly mesh fixed from outside using aluminium flat & rivets.	28	Sqm
15	Electricals: Providing electrical work comprising of PVC Conducing, Point wiring (Havells FRLS), Modular Switches, Sockets with boxes & respective cover plate (Havells make) (All other fittings & fixtures in clients scope)	441	Sqm
16	Plumbing: Providing Plumbing Lines in Toilets of 20mm PPR pipes with UV layer & glass coating for external water supply & 16mm Polyethylene pack pipes for Internal water supply with elbows, bends & T's limited to the building structure only. (All Other Fittings & Fixtures in clients scope)	56	Sqm

8. Additional Items/Works

The selected agency would be bound to undertake/provide any additional items, works or services not covered in the RFP but may be required by buyer i.e. FSSAI. The price/cost involved will be mutually decided on requirement basis with Head (GA & Legal). However, decision of FSSAI in any regard will be final and binding. It may be necessary to produce some material/items, other than mentioned in the drawing/tender. For such items the CPWD Rate per unit or DGS&D or any alike agency rates shall be considered as bench mark for such additional items not covered in RFP.

9. Technical Details: All the work under this tender enquiry will be turnkey project, requiring commitment from Official Fabricator (OF) agency right from selection to the handling over exhibition area on completion of event. It would be ensured that all materials, equipment, furnishings and other items/services used are of international quality and comply with the safety parameters on all accounts and are as per the stipulated norms/prescribed conditions of the organizers of the show.

10. Intending Agency is advised to pay a visit to the FDA Bhawan at any day during working hours for discussion/assessing the nature, scope and quantum of works/services and for seeking any clarifications before submission of bids, after fixing an appointment with the Head (GA&Legal) should they require.

11. Technical Requirements/Criteria for Eligibility

To be eligible to participate in the said tender enquiry, the agency must fulfill the following technical requirements/criteria: -

- (a) The agency/company/firm should be an Indian Company of Indian Origin having been incorporated at least five years before the date of submission of bid. (Attach supportive document).

- (b) The agency/company/firm must have an established permanent setup/office in Delhi / New Delhi / NCR area. (Location with address to be given).
- (c) The agency must have an annual turn-over of minimum Rs.2.00 Crores in last two years. (Please specify/submit proof)
- (d) The agency/company/firm should be registered with CPWD having authorisation to undertake project/work for class-II work with an authorisation limit of Rs.3 crore or more. (attach supportive document as proof).
- (e) The agency/company/firm should have necessary expertise and minimum five years' experience in the field of construction/renovation and setting up of high quality custom built offices for govt. (attach supportive document)
- (f) The agency should have handled minimum two projects costing Rs.2.00 crore or more during the last three years. (Proof of experience or indicative details of works carried out in the past should also be attached along with the technical bid).
- (f) The bidding company/agency/firm may provide detailed specifications of good quality material to be used along with technical bid. However, it is optional and not mandatory or essential ingredient to qualify at technical stage.
- (g) The agency and its associated subsidiaries should not have been blacklisted by any agency or involved in any pending govt investigation directly.

In addition,

- (h) Vendors should have MOU back up with a principle technology partner (OEM – Original Equipment Manufacturer), who covers up all technological part (including design to build) & are only eligible to participate. The vendors, who have a MOU signed with OEM for supply and manufacturing of such LGSF Structures before quoting for the tender and valid for a min period of One year from the date of submission of bids would be eligible.
- (i) All Vendors/OEM with their own manufacturing facility should fulfill the following conditions: -
 - (a) In house design capabilities to design building in entirety including main frame, LIGHT GAUGE STEEL Building design (LGSF-design), Foundation design etc.
 - (b) Should have licensed software Staad Pro-V8i, Vertex, Arkitech V2.5.16, SAP version-16, Revit Architecture-2011, Frame Cad Pro 11.7.
 - (c) In house Manufacturing & Fabrication capacity of Primary Materials like LGS Frames, Hot Rolled Section and Secondary Materials like Roof Sheet and required cold form members and cladding materials including heavy duty fibre cement board conforming to IS 14862 Category IV,Type-A). Also must have minimum four plants / machinery to be able to deliver the complete requirement of stores within stipulated time.
- (j) Credentials of Principal technology Partner (OEM) and vendor participating with MOU with an OEM will be considered as under for evaluating financial capacity:
 - (a) Min turnover of vendor must be 2 Crore cumulative for past three years and turnover of OEM as Principal technology partner should be Rs 500 Crores or more in FY 2015-16.

(b) OEM / Vendor must have experience of having working on roof top projects in Delhi – NCR region with minimum PO value of Rs 2 Cr , which may be under Execution stages or already executed .

12. Bidders are required to furnish compliance of specifications bringing out clearly the deviations from technical details, if any.

Part-III

Standard condition of RFP - May be referred for standard terms of RFP

The Bidder is required to give confirmation of their acceptance of the Standard Conditions of the Request for Proposal mentioned below which will automatically be considered as part of the Contract/Work order concluded with the successful Bidder (i.e. seller/contractor in the contract), as selected by the buyer i.e. FSSAI. Failure to do so may result in rejection of the Bid submitted by the Bidder.

1. **Law:** The Contract shall be considered and made in accordance with the laws of the Republic of India. The contract shall be governed by and interpreted in accordance with the laws of the Republic of India.

2. **Effective Date of the Contract:** The contract shall come into effect on the date of signatures of both the parties on the contract (Effective Date) i.e. from the date of award of work and shall remain valid until the completion of the obligations of the parties under the contract. The deliveries and supplies and performance of the services shall commence from the effective date of the contract.

3. **Arbitration:** All disputes or differences arising out of or in connection with the Contract shall be settled by bilateral discussions. Any dispute, disagreement or question arising out of or relating to the Contract or relating to construction or performance, which cannot be settled amicably, may be resolved through arbitration. Appointment of Arbitrator shall be made by mutual consent, failing which Arbitrator shall be appointed under Arbitration Act/Min of Law & Justice.

4. **Penalty for use of Undue influence:** The Seller/selected bidder undertakes that he has not given, offered or promised to give, directly or indirectly, any gift, consideration, reward, commission, fees, brokerage or inducement to any person in service of the Buyer or otherwise in procuring the Contracts or forbearing to do or for having done or forborne to do any act in relation to the obtaining or execution of the present Contract or any other Contract with the Government of India for showing or forbearing to show favour or disfavour to any person in relation to the present Contract or any other Contract with the Government of India. Any breach of the aforesaid undertaking by the Seller or any one employed by him or acting on his behalf (whether with or without the knowledge of the Seller) or the commission of any offence by the Seller or anyone employed by him or acting on his behalf, as defined in Chapter IX of the Indian Penal Code, 1860 or the Prevention of Corruption Act, 1986 or any other Act enacted for the prevention of corruption shall entitle the Buyer i.e. FSSAI to cancel the contract and all or any other contracts with the Seller and recover from the Seller the amount of any loss arising from such cancellation. A decision of the Buyer or his nominee to the effect that a breach of the undertaking had been committed shall be final and binding on the Seller.

Giving or offering of any gift, bribe or inducement or any attempt at any such act on behalf of the Seller towards any officer/employee of the Buyer or to any other person in a position to influence any officer/employee of the Buyer for showing any favour in relation to this or any other contract, shall render the Seller to such liability/ penalty as the Buyer may deem proper, including but not limited to termination of the contract, imposition of penal damages, forfeiture of the Bank Guarantee and refund of the amounts paid by the Buyer.

5. **Agents / Agency Commission:** The Seller confirms and declares to the Buyer that the Seller is the original manufacturer of the stores/provider of the services referred to in this Contract and has not engaged any individual or firm, whether Indian or foreign whatsoever, to intercede, facilitate or in any way to recommend to the Government of India or any of its functionaries, whether officially or unofficially, to the award of the contract to the Seller; nor has any amount been paid, promised or intended to be paid to any such individual or firm in respect of any such intercession, facilitation or recommendation. The Seller agrees that if it is established at any time to the satisfaction of the Buyer that the present declaration is in any way incorrect or if at a later stage it is discovered by the Buyer that the Seller has engaged any such individual/firm, and paid or intended to pay any amount, gift, reward, fees, commission or consideration to such person, party, firm or institution, whether before or after the signing of this contract, the Seller will be liable to refund that amount to the Buyer. The Buyer will also have a right to consider cancellation of the Contract either wholly or in part, without any entitlement or compensation to the Seller who shall in such an event be liable to refund all payments made by the Buyer in terms of the Contract along with interest at the rate of 2% per annum above LIBOR rate. The Buyer will also have the right to recover any such amount from any contracts concluded earlier with the Government of India.

6. **Access to Books of Accounts:** In case it is found to the satisfaction of the Buyer that the Seller has engaged an Agent or paid commission or influenced any person to obtain the contract as described in clauses relating to Agents/Agency Commission and penalty for use of undue influence, the Seller, on a specific request of the Buyer, shall provide necessary information/ inspection of the relevant financial documents/information.

7. **Non-disclosure of Contract documents:** Except with the written consent of the Buyer/ Seller, other party shall not disclose the contract or any provision, specification, plan, design, pattern, sample or information thereof to any third party except where required by the law of the land.

8. **Liquidated Damages:** In the event of the Seller's failure to submit the Bonds, Guarantees and Documents, supply the stores/goods and conduct trials, installation of equipment, training, etc as specified in this contract, the Buyer may, at his discretion, withhold any payment until the completion of the contract. The BUYER may also deduct from the SELLER as agreed, liquidated damages to the sum of 0.5% of the contract price of the delayed/undelivered stores/services mentioned above for every week of delay or part of a week, subject to the maximum value of the Liquidated Damages being not higher than 10% of the value of delayed stores/works/services.

9. **Termination of Contract:** The Buyer shall have the right to terminate this Contract in part or in full in any of the following cases: -

(a) The delivery of the material or required works and services is/are delayed for causes not attributable to Force Majeure for more than one week after the scheduled delivery/work/services.

(b) The Contractor is declared bankrupt or becomes insolvent.

(c) The completion of work is delayed due to causes of Force Majeure by more than 10 days provided Force Majeure clause is included in contract.

(d) The Buyer/FSSAI has noticed that the selected agency/Contractor has utilised the services of any Indian/Foreign agent in getting this contract and paid any commission to such individual/company etc.

(e) There is undue & wilful delay in supply of required material for the work resulting delay in completion of the work by the expected schedule as agreed upon.

(f) As per decision of the Arbitration Tribunal.

(g) Non-compliance of statutory obligations, as per law of land by seller/selected firm.

10. **Notices:** Any notice required or permitted by the contract shall be written in the English language and may be delivered personally or may be sent by FAX or registered pre-paid mail/airmail/e-mail, addressed to the last known address of the party to whom it is sent.

11. **Transfer and Sub-letting:** The Seller/Contractor has no right to give, bargain, sell, assign or sublet or otherwise dispose of the Contract or any part thereof, as well as to give or to let a third party take benefit or advantage of the present Contract or any part thereof.

12. **Patents and other Industrial Property Rights:** The prices stated in the present Contract shall be deemed to include all amounts payable for the use of patents, copyrights, registered charges, trademarks and payments for any other industrial property rights. The Seller/Contractor shall indemnify the Buyer against all claims from a third party at any time on account of the infringement of any or all the rights mentioned in the previous paragraphs, whether such claims arise in respect of manufacture or use. The Seller shall be responsible for the completion of the supplies including spares, tools, technical literature and training aggregates irrespective of the fact of infringement of the supplies, irrespective of the fact of infringement of any or all the rights mentioned above.

13. **Amendments:** No provision of present Contract shall be changed or modified in any way (including this provision) either in whole or in part except by an instrument in writing made after the date of this Contract and signed on behalf of both the parties and which expressly states to amend the present Contract.

14. **Taxes and Duties**

In respect of Indigenous bidders

(i) **General**

1. If Bidder desires to ask for excise duty or Sales Tax / VAT extra, the

same must be specifically stated. In the absence of any such stipulation, it will be presumed that the prices include all such charges and no claim for the same will be entertained.

2. If reimbursement of any Duty/Tax is intended as extra over the quoted prices, the Bidder must specifically say so. In the absence of any such stipulation it will be presumed that the prices quoted are firm and final and no claim on account of such duty/tax will be entreated after the opening of tenders.

3. If a Bidder chooses to quote a price inclusive of any duty/tax and does not confirm inclusive of such duty/tax so included is firm and final, he should clearly indicate the rate of such duty/tax and quantum of such duty/tax included in the price. Failure to do so may result in ignoring of such offers summarily.

4. If a Bidder is exempted from payment of any duty/tax upto any value of supplies from them, he should clearly state that no such duty/tax will be charged by him up to the limit of exemption which he may have. If any concession is available in regard to rate/quantum of any Duty/tax, it should be brought out clearly. In respect of the Bidders, who fail to comply with this requirement, their quoted prices shall be loaded with the quantum of such duty/tax which is normally applicable on the item in question for the purpose of comparing their prices with other Bidders.

5. Any change in any duty/tax upward/downward as a result of any statutory variation in excise taking place within contract terms shall be allowed to the extent of actual quantum of such duty/tax paid by the supplier. Similarly, in case of downward revision in any duty/tax, the actual quantum of reduction of such duty/tax shall be reimbursed to the Buyer by the Seller. All such adjustments shall include all reliefs, exemptions, rebates, concession etc. if any obtained by the Seller.

(ii) **Customs Duty –**

1. For imported stores offered against forward delivery, the Bidder shall quote prices thereof exclusive of customs duty. The Bidder shall specify separately the C.I.F. prices and total amount of customs duty payable. They will also indicate correctly the rate of customs duty applicable along with Indian Customs Tariff Number. Customs duty as actually paid will be reimbursed on production of necessary documents i.e. (i) Triplicate copy of the bill of entry; (ii) copy of bill of lading; (iii) a copy of foreign principal's invoice. However, if the Bidder imports the stores in question against his own commercial quota Import Licences, he will also be required to submit in addition the triplicate copy of bills of entry etc. a certificate from his Internal Auditor on the bill itself, to the effect that the following items/quantity in the bill of entry related to the stores imported against Buyer contract (as per contract no. and date).

2. Subsequent to the reimbursement of customs duty, the Bidder will submit to the concerned Payment Authority a certificate to the effect that he has not obtained any refund of customs duty subsequent to the payment of duty to the Customs authority by him. In addition, he shall also submit to the Paying

Authority concerned a certificate immediately after a period of three months from the date of payment of the duty to customs authorities to the effect that he has not applied for refund of the customs duty subsequent to the payment of duty to the customs authorities by him.

3. In case the Bidder obtains any refund of customs duty, subsequently to the payment of the same by him to the customs authorities and reimbursement of the customs duty to him by the Payment Authority, he should forthwith furnish the details of the refund obtained and afford full credit of the same to the Buyer.

(iii) **Excise Duty**

1. Where the excise duty is payable on advalorem basis, the Bidder should submit along with the tender, the relevant form and the Manufacturer's price list showing the actual assessable value of the stores as approved by the Excise authorities.

2. Bidders should note that in case any refund of excise duty is granted to them by Excise authorities in respect of Stores supplied under the contract, they will pass on the credit to the Buyer immediately along with a certificate that the credit so passed on relates to the Excise Duty, originally paid for the stores supplied under the contract. In case of their failure to do so, within 10 days of the issue of the excise duty refund orders to them by the Excise Authorities the Buyer would be empowered to deduct a sum equivalent to the amount refunded by the Excise Authorities without any further reference to them from any of their outstanding bills against the contract or any other pending Government Contract and that no disputes on this account would be raised by them.

3. The Seller is also required to furnish to the Paying Authority the following certificates: (a) Certificate with each bill to the effect that no refund has been obtained in respect of the reimbursement of excise duty made to the Seller during three months immediately preceding the date of the claim covered by the relevant bill. (b) Certificate as to whether refunds have been obtained or applied for by them or not in the preceding financial year after the annual Audit of their accounts also indicating details of such refunds/applications, if any. (c) A certificate along with the final payment bills of the Seller to the effect whether or not they have any pending appeal/protest for refund or partial refund of excise duties already reimbursed to the Seller by the Government pending with the Excise authorities and if so, the nature, the amount involved, and the position of such appeals. (d) An undertaking to the effect that in case it is detected by the Government that any refund from Excise Authority was obtained by the Seller after obtaining reimbursement from the Paying Authority, and if the same is not immediately refunded by the Seller to the Paying Authority giving details and particulars of the transactions, Paying Authority will have full authority to recover such amounts from the Seller's outstanding bills against that particular contract or any other pending Government contracts and that no dispute on this account would be raised by the Seller.

4. Unless otherwise specifically agreed to in terms of the contract, the Buyer shall not be liable for any claim on account of fresh imposition and/or increase of

Excise Duty on raw materials and/or components used directly in the manufacture of the contracted stores taking place during the pendency of the contract.

(iv) **Sales Tax / VAT**

1. If it is desired by the Bidder to ask for Sales tax / VAT to be paid as extra, the same must be specifically stated. In the absence of any such stipulation in the bid, it will be presumed that the prices quoted by the Bidder are inclusive of sales tax and no liability of sales tax will be developed upon the Buyer.

2. On the Bids quoting sales tax/VAT extra, the rate and the nature of Sales Tax/VAT applicable at the time of supply should be shown separately. Sales tax will be paid to the Seller at the rate at which it is liable to be assessed or has actually been assessed provided the transaction of sale is legally liable to sales tax and the same is payable as per the terms of the contract.

(v) **Octroi Duty & Local Taxes**

1. Normally, materials to be supplied to Government Departments against Government Contracts are exempted from levy of town duty, Octroi Duty, Terminal Tax and other levies of local bodies. The local Town/Municipal Body regulations at times, however, provide for such Exemption only on production of such exemption certificate from any authorised officer. Seller should ensure that stores ordered against contracts placed by this office are exempted from levy of Town Duty/Octroi Duty, Terminal Tax or other local taxes and duties. Wherever required, they should obtain the exemption certificate from the Buyer, to avoid payment of such local taxes or duties.

2. In case where the Municipality or other local body insists upon payment of these duties or taxes the same should be paid by the Seller to avoid delay in supplies and possible demurrage charges. The receipt obtained for such payment should be forwarded to the Buyer without delay together with a copy of the relevant act or bylaws/notifications of the Municipality of the local body concerned to enable him to take up the question of refund with the concerned bodies if admissible under the said acts or rules.

Part IV – Special Conditions of RFP

The Bidder is required to give confirmation of their acceptance of Special Conditions of the RFP mentioned below which will automatically be considered as part of the Contract concluded with the successful Bidder (i.e. Seller in the Contract) as selected by the Buyer/FSSAI. Failure to do so may result in rejection of Bid submitted by the Bidder.

1. **Performance Guarantee:** The Bidder will be required to furnish a Performance Guarantee by way of Bank Guarantee through a public sector bank or a private sector scheduled commercial bank authorized to conduct government business for a sum equal to 10% of the contract value within 15 days of receipt of the confirmed order. Performance Bank Guarantee (PBG) should be valid up to one year beyond the date of completion of entire

work. PBG may also be furnished in the form of a Bank Draft/Bankers' Cheque or Fixed Deposit Receipt if the successful bidder wish to. The specimen of PBG is given in Annexure-attached to this RFP. The Performance Bank Guarantee shall be considered open upon receipt by the Buyer's Bank. In case any claims or any other contract obligations are outstanding, the Seller will extend the Performance Bank Guarantee as asked for by the Buyer till such time as the Seller settles all claims and completes all contract obligations. The Performance Bank Guarantee will be subject to encashment by the Buyer and shall be refunded after successfully discharging of all obligations relating to the contract. In case the conditions regarding adherence to delivery schedule, settlement of claims and other provisions of the contract are not fulfilled by the Seller, the same would be adjusted from the available PBG.

2. **Option Clause:** The contract will have an Option Clause, wherein the Buyer can exercise an option to procure an additional 50% of the original contracted quantity in accordance with the same terms& conditions of the present contract. This will be applicable within the currency of contract. The Bidder is to confirm the acceptance of the same for inclusion in the contract. It will be entirely the discretion of the Buyer to exercise this option or not.

3. **Repeat Order Clause** – The contract will have a Repeat Order Clause, wherein the Buyer can order upto 50% quantity of the items under the present contract within six months from the date of supply/successful completion of this contract, the cost, terms & conditions remaining the same. The Bidder is to confirm acceptance of this clause. It will be entirely the discretion of the Buyer to place the Repeat order or not.

4. **Tolerance Clause** – To take care of any change in the requirement during the period starting from issue of RFP till placement of the contract, Buyer reserves the right to 20% plus/minus increase or decrease the quantity of the required goods upto that limit or the actual requirement of FSSAI without any change in the terms & conditions and prices quoted by the Seller. While awarding the contract, the quantity ordered can be increased or decreased by the Buyer within this tolerance limit.

5. **Terms of Payment**

The payment to the selected Contractor will be made as per following schedule: -

- (a) 15% Advance of total cost - against submission of Performance Bank Guarantee of an equivalent amount.
- (b) Balance 85% - On completion of entire works and Services & after handing over the premises to FSSAI and removal of all items/leftovers from the FDA Bhavan site subject to satisfaction of Head (GA & Legal), FSSAI and AD(GA).

6. **Paying Authority:**

- (a) Paying Authority will be Accounts Division, FSSAI, 3rd Floor, FDA Bhavan, New Delhi-110 002. The payment of bills will be made on submission of the following

documents by the selected Contractor along with the bill:

- (i) Ink-signed copy of bill/Invoice
- (ii) Copy of Supply Order/Contract
- (iii) Job Completion Certificate
- (iv) Performance Bank guarantee
- (v) Details for electronic payment viz Account holder's name, Bank name, Branch name and address, Account type, Account number, IFSC code, MICR code

7. **Force Majeure clause**

a. Neither party shall bear responsibility for the complete or partial non-performance of any of its obligations (except for failure to pay any sum which has become due on account of receipt of goods under the provisions of the present contract), if the non-performance results from such Force Majeure circumstances as Flood, Fire, Earth Quake and other acts of God as well as War, Military operation, blockade, Acts or Actions of State Authorities or any other circumstances beyond the parties control that have arisen after the conclusion of the present contract.

b. In such circumstances the time stipulated for the performance of an obligation under the present contract is extended correspondingly for the period of time of action of these circumstances and their consequences.

c. The party for which it becomes impossible to meet obligations under this contract due to Force Majeure conditions, is to notify in written form the other party of the beginning and cessation of the above circumstances immediately, but in any case not later than 10 (Ten) days from the moment of their beginning.

d. If the impossibility of complete or partial performance of an obligation lasts for more than the prescribed time frame of the exhibition, either party hereto reserves the right to terminate the contract totally or partially upon giving prior written notice to the other party of the intention to terminate without any liability other than reimbursement on the terms provided in the agreement for the goods/services received.

8. **Penalty Clause**

The selected agency would be required to meet international standard for all the works & services set by the Buyer/FSSAI. Any breach of timelines or failure to carry out any work as per quality requirements will result in imposition of penalty equivalent to 10% of the total agreed price of the contract and taking action under part IV relating to encashment & forfeiture of Performance Guarantee. FSSAI reserves the right to get the allied works/services done by any other agency at the risk and cost of the selected bidder. The decision of FSSAI in this regard will be sole and final.

Other Conditions/Guidelines

9. Miscellaneous jobs/works to be carried out during the currency of contract: -

- (i) All the material used for temp construction for creation of vertical structure for usage of FSSAI shall be of international standard and safe to use.
- (ii) All electrical cables/connectors/switchboards panel, switches, sockets, telephone/fax/Internet lines will be of ISI or as per the good quality specifications/norms of well renowned make such as Havel's, Roma Modular, Anchor or equivalent and their laying will be completely covered, safe and tamper proof to avoid any chance for short-circuit/accident etc.
- (iii) The routine Upkeep and Clean-up of the complete infrastructure while carrying out the construction shall be carried out every morning and evening so as to avoid any spreading of waste material/items/empties and constn material etc.
- (iv) The Cleaning Process will be carried out by using the mechanical/electrical devices by the experienced staff and manual means should be engaged during the construction period by the selected agency.
- (v) If the performance of the selected service Agency is not found satisfactory during the validity of the contract, Head (PC&GA), FSSAI reserves the right to cancel the contract unilaterally at any stage and no claim of damage etc from the selected Agency will be entitled.
- (vi) The actual date of commencement of work will be reckoned from the date of signing of the Agreement/acceptance of work order.
- (vii) The Selected Agency would indemnify FSSAI against any loss of property or life or any kind accident, fire etc during the execution of the contract.
- (viii) The bidder shall include for the provision of all labour, materials, tools, supplies, equipment, services, facilities, supervision, administration, works contract tax, licenses, permits, insurances, bonds and any other tax/levy as may be applicable, incidentals and all other things necessary to perform and incidental to the performance of the work in strict accordance with the contract documents to the satisfaction of the Architect/Consultants and Owner.

Statutory Conditions of the Contract(Applicable in case of Successful Bidder)

1. The contractor shall be responsible for all commissions and omissions on part of work force engaged for the purpose conduct of the event. The Buyer shall not be responsible in any manner whatsoever, in matter of injury/death/health etc. of the contractor's employees performing duties under this contract.
2. The contractor shall be obliged and solely responsible to comply with all statutory security requirements in respect of manpower engaged by the firm and Buyer shall not be a party to any dispute arising out of such deployment by the contractor.
3. The work force deployed by the contractor under this contract shall be the employee of the contractor and in no circumstance shall have any claim of employment with

the buyer i.e. FSSAI.

4. **Affidavit.** An affidavit (on stamp paper of Rs. 100/-) is required to be submitted by the successful bidder regarding the fact that the persons employed by the contractor for the outsourcing in relation to the conduct of the exhibition shall be the employees of the bidder for all the intents and purposes and, in no case shall be a relationship of employer-employee between the said persons and the FSSAI shall accrue implicitly and explicitly and the bidder shall also be solely responsible for providing all the statutory benefit to the personnel employed by it. The affidavit should also contain a declaration that bidder shall make payment of compensation under the Workman Compensation Act or any other applicable Acts or Enactments in case of injury or death of any of its workers while at work or otherwise due to contractors' directions/any other job. The affidavit should also contain a declaration that the bidder shall take care all other statutory liabilities as well in the sincerest manner and shall solely be responsible for the same. All the personnel deployed/engaged by the contractor in processing/completion of the works and services shall be police verified.

Part V – Evaluation Criteria & Price Bid issues

1. Evaluation Criteria

(a) Bids will be evaluated which are found to be fulfilling the eligibility and qualifying requirements of the RFP.

(b) The technical bids be supported by documentary proof of technically qualifying laid down criteria. For commercial bids, the offers should be restricted to only commercial/price aspects. The rates per unit as per items/qty mentioned in Price Bid Format and the total cost for the entire work scope as mentioned in RFP be quoted as per directive format attached.

(c) The Lowest Bid will be decided upon the lowest price quoted by the particular bidder as per the Commercial/Price Bid Performa Annexed to this Tender enquiry/RFP. Though the successful bidder will be selected based on the overall aggregate low price, however, the L-1 bidder will have to accept the price after matching the rates for all the items with L-2 bidder for rates which are lower quoted for various items by L-2 bidder. This may bring the total cost further down than the L-1 bidders' quoted price and it has to abide by the same. The bidder is to accept the Appendix-B by signing the same. The consideration of taxes and duties in evaluation process in respect of indigenous bidders will be that all taxes and duties (including those for which certificate of exemption are issued) quoted by the bidders will be considered. The ultimate cost to the buyer would be the deciding factor for ranking of bids. All columns/guidelines of the Commercial/Price Bids shall be filled in by the bidder and no column should be left blank.

(d) The Bidders are also required to spell out the rates of each and every item, services and applicable VAT, Service Tax, etc in an unambiguous term; otherwise their offers will be loaded with the maximum rates of duties and taxes for the purpose of

comparison of prices. If reimbursement of Customs duty / Excise Duty/VAT is intended as extra, over the quoted prices, the bidder must specifically say so. In the absence of any such stipulation it will be presumed that the prices quoted are firm and fixed and no claim on account of such duties will be entertained after the opening of tenders. If a Bidder chooses to quote a price inclusive of any duty/tax and does not confirm inclusive of such duty/tax so included is firm and final, he should clearly indicate the rate of such duty/tax and quantum of such duty/tax included in the price. In the absence of any tax indication it will be presumed that the prices are inclusive of applicable taxes/duties.

(e) If there is a discrepancy between the unit price and the total price that is obtained by multiplying the unit price and quantity, the unit price will prevail and the total price will be corrected. If there is a discrepancy between words and figures, the amount in words will prevail for calculation of price.

(f) The Lowest Acceptable Bid will be considered further for placement of contract / Supply Order after complete clarification and price negotiations as decided by the Buyer i.e. FSSAI. The Buyer will have the right to award contracts to different Bidders for being lowest in particular items. The Buyer also reserves the right to do Apportionment of Quantity, if it is convinced that Lowest Bidder is not in a position to supply full quantity in stipulated time.

2. With a view to assist the prospective bidders in formulation of their quotes, the following are enclosed: -

- | | |
|--|-----------------------|
| (a) Layout / Floor Plan indicating location for the proposed construction, space/area, ingredients of material/construction to be carried out etc. | ... Appendix-A |
| (b) Undertaking by the bidders |Appendix-B |
| (c) Price Bid Format | ... Appendix-C |
| (d) Tender Form, Bidders 'Profile, Financial Status, Letter of Authority, Performance Guarantee/ Security Format and Checklist | Annexures-1 to 6 |

(Raj Singh)
Head (GA&Legal)

Encls: Appendix-A, B, C and D
Annexures 1 to 6

UNDERTAKING

1. In case my/our company/firm is selected for the work pertaining to creation of infrastructure by temporary construction on the line of Porta Cabin on top of FDA Bhavan, Kotla Road, New Delhi-110002 based on cumulative lowest price quoted for various components (i.e. **overall lowest cost quoted for Annexure-C/price bid**) , I / we hereby undertake to agree to match the lowest rate quoted for each individual component / Annexure by any other firm, even where my company/firm quotes are not the lowest.

2. I also fully understand that in case of any failure to comply with above undertaking or with any other terms and conditions of the RFP, my / our contract can be partially or fully cancelled and awarded to any other agency at my entire risk and cost.

Name: _____

Designation: _____

Name of Firm/Company: _____

Place: New Delhi

Dated: _____ 2016

To,

The Head (PC &GA)
Food Safety and Standard Authority of India
Ministry of Health & Family Welfare,
FDA Bhavan, Kotla Road,
New Delhi-110002

Ref.	Your	Tender	No. dated
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We, the undersigned have examined the above Tender Document, No. _____, dated _____(if any), *description of the goods and services*) in conformity with your above referred document.

If our Tender is accepted, we undertake to perform the services as mentioned above.

We agree to keep our tender valid for acceptance as required in the Tender document or for subsequently extended period, if any agreed to by us. We also accordingly confirm to abide by this tender up to the aforesaid period and this Tender may be accepted any time before the expiry of the aforesaid period. We further confirm that, until a formal contract is executed, this Tender read with your written acceptance thereof within the aforesaid period shall constitute a binding contract between us.

We further understand that you are not bound to accept the lowest or any tender you may receive against your above-referred Tender enquiry.

We confirm that we do not stand deregistered/banned/blacklisted by any Central/State Government and no investigation by any govt agency is pending.

Brief of court/legal cases pending, if any, are following:

We confirm that we fully agree to the terms and conditions specified in above mentioned Tender documents, including amendment/ corrigendum if any.

(Signature with date)
(Name and designation) Duly authorised to sign Tender for and on behalf of bidder with company seal_

Annexure - 2
BIDDER'S PROFILE:

1.	Name of firm:	
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2.	Bidder's name	
3.	Registered office address	
4.	Correspondence address	
5.	Telephone: Office – Residence Mobile No.	
6.	E-mail address & website	
7.	Tele-fax Number	
8.	VAT No.	
9.	PAN Number	
10.	<p>STRUCTURE AND ORGANIZATION The applicant is (a) an individual (b) a proprietary firm (c) a firm in partnership (d) a Limited Company or Corporation.</p> <p>(PI attach attested copies of documents of registration / incorporation of your firm)</p>	

I / We hereby declare that the information furnished above is true and correct.

Place:

Date:

Signature of Bidder / Authorized signatory
Name of the Bidder

(Seal of the Bidder)

Annexure - 3

FINANCIAL STATUS

Name of the Bidder

Description	Financial Years		
	2012-13	2013-14	2014-15
Annual Turnover			
Net Worth			
Current Assets			
Current Liabilities			
Total Revenues			
Profit Before Tax			
Profit After Tax			

- Attach the copies of the audited balance sheets, including all related notes and income statement for the last three Financial Years as indicated above complying with the following conditions:
2. All such documents reflect the financial situation of the bidder and not sister or parent companies.

SIGNATURE OF THE BIDDER WITH SEAL AND DATE

Annexure - 4

LETTER OF AUTHORITY

PROFORMA FOR LETTER OF AUTHORITY FOR ATTENDING MEETING.

No.

Date:

Head(PC &GA) FSSAI,
FDA Bhawan, 3rd floor,
Kotla Raod,
New Delhi-110002

Dear Sir,

We _____ hereby authorize following representative(s) to attend Technical bid opening & Price bid opening and for any other correspondence and communication against above Bid Document:

(i) Name & Designation _____ Signature

(ii) Name & Designation _____ Signature

We confirm that we shall be bound by all commitments made by aforementioned authorised representatives.

Yours faithfully,

Signature

Name & Designation

For and on behalf of

Note: This letter of authority should be on the letterhead of the bidder and should be signed by a person competent and having the power of attorney to bind the bidder. Not more than two persons are permitted to attend Techno –commercial un-priced and Price bid opening.

Annexure – 5

Performance Security

FORM OF BANK GUARANTEE FOR PERFORMANCE SECURITY

(To be stamped in accordance with Stamps Act of India)

1. THIS DEED of Guarantee made this day of _____ between _____ (Name of the Bank) (here in after called the "Bank") of the one part and _____ (Name of the Department) (hereinafter called the "Department") of the other part.
2. WHEREAS _____ (Name of the Department) has awarded the contract for construction of temp light weighted structure on top of FDA Bhavan (as 5th floor) contract for RS. _____ (Rupees in figures and words) (hereinafter called the "contract") to M/s _____ (Name of the contractor (hereinafter called the "contractor")).
3. AND WHEREAS THE Contractor is bound by the said Contract to submit to the Department a Performance Security for a total amount of Rs. _____ (Amount in figures and words).
4. NOW WE the Undersigned _____ (Name of the Bank) being fully authorized to sign and to incur obligations for and on behalf of and in the name of _____ (Full name of Bank), hereby declare that the said Bank will guarantee the Department the full amount of Rs. _____ (Amount in figures and words) as stated above.
5. After the Contractor has signed the aforementioned contract with the Department, the Bank is engaged to pay the Department, any amount up to and inclusive of the aforementioned full amount upon written order from the Department to indemnify the Department for any liability of damage resulting from any defects or shortcomings of the Contractor or the debts he may have incurred to any parties involved in the Works under the Contract mentioned above, whether these defects or shortcomings or debts are actual or estimated or expected. The bank will deliver the money required by the Department immediately on demand without delay without reference to the Contractor and without the necessity of a previous notice of or judicial or administrative procedures and without it being necessary to prove to the Bank the liability of damages resulting from any defects or shortcomings or debts of the Contractor. The bank shall pay to the Department any money so demanded notwithstanding any dispute /disputes raised by the Contractor in any suit of proceedings pending before any Court, Tribunal or Arbitrator(s) relating thereto and the liability under this guarantee shall be absolute and unequivocal.
6. THIS GUARANTEE is valid for a period of _____ months from the date of signing. (The initial period for which this Guarantee will be valid must be for at least six months longer than the anticipated expiry date of the Contract period).
7. At any time during the period in which this Guarantee is still valid, if the Department agree to grant a time of extension to the contractor or if the contractor fails to complete the required work and services within the time of completion as stated in the contract, or fails to discharge himself of the liability or damage or debts as stated under para-5

above, it is understood that the Bank will extend this Guarantee under the same conditions for the required time on demand by the Department and at the cost of the contractor.

8. The Guarantee hereinbefore contained shall not be affected by any change in the Constitution of the Bank of the contractor.
9. The Neglect of forbearance of the Department in enforcement of payment of any moneys, the payment where of is intended to be hereby secured or the given of time by the Department for the payment hereof shall in no way relieve the Bank of their liability under this deed.
10. The expressions "the Department", "the Bank" and "the Contractor" herein before used shall include their respective successor and assigns.

IN WITNESS whereof I/We of; the bank have signed and sealed this guarantee on the _____ day of _____ (Month) _____ (Year) being herewith duly authorized.

For and on behalf of
the _____ Bank.

Signature of authorized Bank official

Name _____

Designation _____

I.D. No. _____

Stamp/ Seal of the Bank.

Signed, sealed and delivered for and on behalf of the Bank by the above named _____ in the presence of :

Witness- 1

Signature _____

Name _____

Address _____

Witness- 2

Signature _____

Name _____

Address _____

S No.	Details	Yes / No	Remarks
01.	Enclose DD for Rs. 500/- in favour of Sr. Accounts Officer, FSSAI towards the cost of Tender Documents in case downloaded from website		
02.	Draft/Banker's Cheque for Rs. 8,50,000/- (Rupees Eight Lakh Fifty Thousand only) in favour of Sr. Accounts Officer, FSSAI towards EMD.		
03.	Tender Form : Annexure – 1		
04.	Tender document duly signed and stamped on each page.		
05.	Bidder Profile – : Annexure – 2		
06.	Financial Status :Annexure – 3		
07.	Letter of Authority : Annexure – 4		
08.	Price-Bid Format : Annexure – 5		
09.	Power of attorney in favour of representative Signatory, if deployed		
10.	Enclosed Xerox copy of PAN Card		
11.	Enclosed Xerox copy of VAT / ST/CST Registration Certificate		
12.	Enclosed Xerox copy of Service Tax registration certificate		
13.	Attached the copies of the balance sheets, including all related notes and income statements (Trading/P&L A/c etc.) for the last three Financial years i.e. 2012-13, 2013-14 and 2014 – 15.		
14.	Enclosed copy of work orders of single contract at least 02 nos of job value of Rs.2Crore each for similar/identical nature of job in Govt./Public Sector Organisation.		
15.	Enclosed copies of Execution certificates issued by user Govt. Organisations.		

Note: Please note that in case if any of the documents mentioned in above is/are not enclosed, bid will be rejected summarily.

SIGNATURE OF BIDDER WITH SEAL AND DATE

Appendix – C

PRICE BID FORMAT FOR SUBMISSION

Sl. No.	Description of work	Tentative Qty	Unit	Price/ Rate (in Rs.)	Total Amount (in Rs.)
1	<p>Superstructure : Designing, fabricating, supplying & erection at site (Roof top level i.e.upto 20 metre height) of pre-engineered / prefabricated light weight single storey without staircase steel structure as follows: The structure shall consist of works as under:-</p> <p>Structural Framework:- Fabrication and supply of the walls panels, roof trusses joists shall be all made up of roll-formed cold rolled lipped “C” steel sections of width 89mm or 150 mm made out sheet thickness ranging from 0.75mm to1.20 mm with Zinc/Galvalume coating of 275GSM and steel yield strength of 550MPa i/c portal frame made of HR steel if required to accommodate large rooms including the base plate anchor bolts etc.</p> <p>Purlin:- GI hot section/ Galvalume “C” section</p> <p>Runner: Cold rolled lipped “C” steel sections shall be provided @ interval of 750 mm c/c for hanging of lights / false ceiling</p> <p>Roofing:- Metal profile PPGL 0.5mm TCT in colours as approved</p> <p>Roof Insulation:- 16kg/m³, 50mm thk Fiber glass roof insulation</p> <p>External Wall Cladding:- 12mm thick Heavy duty Fiber cement boards of exterior grade</p> <p>Building Paper – Breather Foil on external face of LGSF wall..</p> <p>Internal wall cladding:- 12 mm thick Normal fiber cement boards upto bottom of truss/joist,However the clear height of bottom of truss/joist shall not be less than 3.0 mtr from floor level .</p> <p>Internal Wall Lining – 12.5mm thk Gypsum Plaster board with necessary fixing with necessary screws and finishing with jointing compound and jointing tape etc.</p> <p>Wall Insulation:- 50mm thick mineral</p>	401	Sqm		

	<p>wool 48kg/m³ density. Suitable sun shades made out of 0.50 mm PPGL sheets will be provided to all external windows and doors not covered under verandah. The minimum projection for the sun shade shall be 450 mm and 300 mm wider than the width of the opening.</p> <p>Gutter and down take pipe:- Valley Gutter and down take pipe as per Architectural and actual requirements</p> <p>Finishing:- Ready to paint surface for interior & exterior including Jointing & a coat of cement primer</p> <p>Soffit and Eaves or equivalent Lining :- External Soffit and Eaves Lining with Fiber cement Boards .</p> <p>All civil work upto plinth level/Roof top level where the prefabricated structure to be erected shall be paid separately as per requirement & site conditions. The work shall be executed as per drawing enclosed with the NIT. (The outside dimensions in plan of the light gauge metal frame shall be measured for working out the area payable under this item. However, cut-out/opening shall be deducted from the above measured areas. Nothing extra shall be paid for roof projections/sunshades, or height.)</p> <p>(Note: Split up of components of this item is not permitted, all relevant works in this item shall be executed by specialised LGSF OEM only)</p>				
2	CIVIL WORK: Excavation of Base Work on terrace & back filling of available excavated area with demolition of any RCC/Brick wall.	535	Sqm		
3	Providing RCC Plinth beam of 150 x 230mm with nominal reinforcement of 8mm TMT bars & M20 concrete for fixing of LGSF wall by means of anchor fastener.	200	metre		
4	Providing & laying in position cement concrete in floor 1:3:6 (1 Cement: 3 Corase Sand : 6 Graded Stone Aggregate 20mm Nominal size) 75mm thick. With Water Proofing	44	Cum		

5	Plinth beam edge Protection of average 50mm thick 1:5:10 and 300mm in width (Sloping from 3 inches to 1 inch)	5	Cum		
6	Flooring (Dry Area): Floor tiles and skirting (100 mm height) in general & dry areas shall be of Vitrified Tiles 600x600mm of approved color laid on a bed of 20mm thick cement mortar 1:3 (1Cement:3 Coarse sand) finished with a flush pointing in tile grout with matching pigment including preparation of surface, cleaning etc complete. (Base Price – Rs. 100/Sqft) (Kajaria make)	441	Sqm		
7	Flooring (Wet Area): Toilet area - Minimum 7 mm thick antiskid tiles of Kajaria make approved equivalent of approved colour & quality.	56	Sqm		
8	Wall Tiling (Toilet Area): Glazed Ceramic Tiles of 300x450mm or 300x300mm as available up to height of 2100mm in toilets shall be used for Dado/ wall tiles, of approved color and make, fixed on the wall with the help of adequate adhesive, finishing, cleaning etc complete. Joints to be finished with tile grout with matching pigment etc. Complete	218	Sqm		
9	Water Proofing (Toilet wall area): Water proofing with plastomeric modified APP polymer membrane reinforced with non woven fibre in Toilet areas upto 7ft height.	269	Sqm		
10	Internal Wall Paint : Providing & applying 2 coat of Plastic Emulsion paint including a coat of primer (Asian - Ace - Apex).	490	Sqm		
11	External Wall Paint : Providing & applying 2 coat of Exterior weather coat with sealant and cement primer coat on external surface of fiber cement boards. (Asian)	671	Sqm		

12	<p>False Ceiling : Providing and fixing tiled false ceiling of approved materials of size 595x595 mm in true horizontal level, suspended on inter locking metal grid of hot dipped galvanized steel sections (galvanized @ 120 grams/ sqm, both side inclusive) consisting of main “T” runner with suitably spaced joints to get required length and of size 24x38 mm made from 0.30 mm thick (minimum) sheet, spaced at 1200 mm center to center and cross “T” of size 24x25 mm made of 0.30 mm thick (minimum) sheet,1200 mm long spaced between main “T” at 600 mm center to center to form a grid of 1200x600 mm and secondary cross “T” of length 600 mm and size 24x25 mm made of 0.30 mm thick (minimum) sheet to be interlocked at middle of the 1200x600 mm panel to form grids of 600x600 mm and wall angle of size 24x24x0.3mm and laying false ceiling tiles of approved texture in the grid including, required cutting/making, opening for services like diffusers, grills, light fittings, fixtures, smoke detectors etc. Main “T” runners to be suspended from ceiling using GI slotted cleats of size 27 x 37 x 25 x 1.6 mm fixed to ceiling with 12.5 mm dia and 50 mm long dash fasteners, 4mm GI adjustable rods with galvanized butterfly level clips of size 85 x 30 x 0.8 mm spaced at 1200 mm center to center along main T, bottom exposed width of 24 mm of all T-sections shall be pre-painted with polyester paint, all complete for all heights as per specifications, drawings and as directed by Engineer-in-charge. GI Metal Ceiling Lay in plain Tegular edge Global white color tiles of size 595x595 mm, and 0.5 mm thick with 8 mm drop; made of GI sheet having galvanizing of 100 gms/sqm (both sides inclusive) and electro statically polyester powder coated of thickness 60 microns (minimum), including factory painted after bending.</p>	441	Sqm		
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13	Doors: The door shutter panel will be of 25m thk puff panel having PPGI lipping all round duly fixed to the frame using 3 hinges. The door will be with fly mesh shutter. Each door shutter shall be having 1 nos. Aldrop of 250 mm, 1 nos. 100 mm tower bolt fixed on inside & 2 nos. 150 mm 'D' shaped handle.	29	Sqm		
14	Windows: Sliding window shall be provided with all fitments. The window frame and window shutter will be manufactured using suitable Aluminium sections. The window shutter shall be provided with glazing of 5mm thk plain glass fixed using rubber gasket. The window shall be provided with fly mesh fixed from outside using aluminium flat & rivets.	28	Sqm		
15	Electricals: Providing electrical work comprising of PVC Conduiting, Point wiring (Havells FRLS), Modular Switches, Sockets with boxes & respective cover plate (Havells make) (All other fittings & fixtures in clients scope)	441	Sqm		
16	Plumbing: Providing Plumbing Lines in Toilets of 20mm PPR pipes with UV layer & glass coating for external water supply & 16mm Polyethylene pack pipes for Internal water supply with elbows, bends & T's limited to the building structure only. (All Other Fittings & Fixtures in clients scope)	56	Sqm		
	Total Amount				
	Add : Applicable taxes				
	Grand Total Amount				